

## Message From Rajya Sabha

**SECRETARY-GENERAL:** Madam, I have to report the following messages received from the Secretary General of Rajya Sabha:

(i) ?In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 12<sup>th</sup> August, 2025 agreed without any amendment to the National Sports Governance Bill, 2025 which was passed by the Lok Sabha at its sitting held on the 11<sup>th</sup> August, 2025.?

(ii) ?In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 12<sup>th</sup> August, 2025 agreed without any amendment to the National Anti-Doping (Amendment) Bill, 2025 which was passed by the Lok Sabha at its sitting held on the 11<sup>th</sup> August, 2025.?

(iii) ?In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Income-tax Bill, 2025 which was passed by the Lok Sabha at its sitting held on the 11<sup>th</sup> August, 2025 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.?

(iv) ?In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Taxation Laws (Amendment) Bill, 2025, which was passed by the Lok Sabha at its sitting held on the 11<sup>th</sup> August, 2025 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.?

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